BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE 21ST AUGUST. 1987

Present: Hon'ble Justice Shri K.S. Puttaswamy Vice-Chairman
Hon'ble Shri P. Srinivasan Member (A)

R.A. Nes. 104, 107 and 108 of 1987

- 1. The Divisional Railway Manager, South Central Railway, Hubli:
- The General Manager, South Central Railway, Secunderabad (A.P.)
- 3. The Railway Board, represented by its Chairman, Rail Bhavan, New Delhi.
- 4. The Union of India, represented by the Secretary, Ministry of Railways, Rail Bhavan, New Delhi.

Applicants

(Shri M. Sreerangaiah......Advecate)

Shri B.V. Venkeba Rae, sen ef B.V. Venkatkrishnaiah, majer, residing at Ne.331, Aleer Venkatrae Read, Bangalere 560 002 and alse care ef M.S. Purushethama Rae, Ne. 497, Avenue Read, BANGALORE 560 002.

- House
 2. A.R. Jeshi, No.316, Dharwani/
 II Cress, S.P.M.Read,
 Belgaum.
- 3. B.B.Gujjar, No.281, Chidambarnagar, Anagool Road, Belgaum Respodents

This application has come up for hearing before this Tribunal to-day, Hon'ble Justice Shri K.S.

Puttaswamy, Vice-Chairman made the following:

ORDER

These are applications made by the applicants under Section 22(3)(F) of the Administrative Tribunal Act for review of the orders made in A.Nos. 657/87, 1671/86 and 1670/86. The applicants herein were respondents in those applications.

- In making these applications for review, there is delay and therefore the applicants have filed applications for condenation of delay.
- 3. We are satisfied that the facts and circumstances stated by the applicants constitute a sufficient ground for condenation of delay in making the applications. We, therefore, allow the applications for condenation of delay and condene the delay in making applications in all these cases.
- The main judgement of this Tribunal has been rendered in A.No. 657/86, which is the subject matter of review in R.A. No.104/87. In the other two cases this judgement has been only followed.
- on a detailed examination, this Tribunal in Venkoba Rae's case (A.No. 657/86) has held that the applicant was entitled for consideration of his case for premotion to the higher grade for the detailed reasons set out in its order. Shri M. Sreerangaiah, learned counsel for the applicants, really asks us to re-examine that order as if we are a court of appeal and come to a different conclusion, which is impremissible in a review. In this view, the review application No. 104/87 is liable to be rejected.
- 6. When once we hold that R.A. No. 104/87 is liable to be rejected, the other two R.A. Nos. 107 and 108 of 1987 are also liable to be rejected.
- 7. In the light of the above discussion, we held that all these review applications are

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Commercial Gorplex(BDA). Indiranagar, Bangalore - 560 038

Dated : 31/8/87

REVIEW APPLICATION NOS 104, 107 & 108 /87() IN APPLICATIN NOS. 657, 1671 & 1670/86(F)

W.P. NO

Applicant Divisional Railway Manager South Central Railway, Hubli & 3 Ors

V/s Shri B.V. Venkoba Rao & 2 Ors

To

- The Divisional Railway Manager South Central Railway Hubli Dharwad District
- The General Manager South Central Railway Rail Nilayam Secunderabad (A.P.)
- 3. The Chairman Railway Board Rail Bhavan New Delhi - 110 001

- The Secretary Ministry of Railways Rail Bhavan New Delhi - 110 001
- Shri M. Sreerangaiah Railway Advocate 3, S.F. Buildings, 10th Cros Cubbonpet Main Road Bangalore - 560 002

Subject: SENDING COPIES OF CRDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/8XXXX

application on _____21-8-87

-SECTION OFFICER (JUDICIAL)

RECEIVED Canis 1 9187

Diary No. 1075/08/87

Solve 31.8.8) Grill Date: 2/9/0 B

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Hon'ble Shri P. Srinivasan Member (A)

R.A. Nes. 104, 107 and 108 of 1987

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- 7. In the light of the above discussion, we hold that all these review applications are

liable to be rejected. We, therefore, reject these R.A3 at the admission stage without notices to respondents.

Sall-

(K.S. PUTTASWAMY) | VICE_CHAIRMAN

(P.SRINIVASAN)

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DEPUTY REGISTRAN

CENTRAL ADMINISTRATIVE TRIBUNAL 31 & ADDITIONAL BENCH

BANGALORE



GOVERNMENT OF INDIA (BHARAT SARKAR) MINISTRY OF TRANSPORT (PARIVAHAN MANTRALAYA) DEPARTMENT OF RAILWAYS (RAIL VIBHAG) (RAILWAY BOARD)

No.E(G) 8 7 -LL3-	New Delhi, dated 10 9498
To,	
The Registrar, Central Administrative Tribunal,	
Commercial Comple	n (1500)
Indira ungar,	
Bougalose	-56003 C
Sub: Kerwin App.	Dro. 104.1.10.7 4/08
DRM, Sc	. h. S
Sir	
I am directed to refer to your su	mmons/orders dated 21-8.8.7
on the subject mentioned above and to	state that the General Manager
Railway is the competent authority to de	
orders in question have, therefore, been	sent to that authority for further
necessary action.	Varing faithfulli
5	Yours faithfully,
0	nkaud
DA: Nil.	for Secretary, Railway Board.
No. E(G) 8 7-LL3-	New Delhi, dated (03-198)
Copy together with the summon	s/orders received from the Tribunal/
Court are forwarded in original to the Ge	eneral Manager South
Central Railway for further	
The next date of hearing is	
THE HEAT date of Heating 15	
DA/As above.	Desk Officer, Establishment
	Railway Board